

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Supreme Court Section) Civil Secretariat
Srinagar / Jammu.

Subject:- Allocation of work to Advocate-on-Record and Additional Standing Counsel (s) representing Union Territory of Jammu and Kashmir in the Supreme Court of India, National Green Tribunal and High Court of Delhi, at New Delhi.

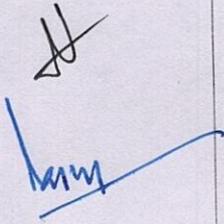
Government Order No: 634 - JK (LD) of 2021
Dated : 19-02-2021.

Consequent upon the appointment of Mrs. Taruna A Prasad, Advocate-on-Record to represent Union Territory of Jammu and Kashmir in the Hon'ble Supreme Court and in supersession of all previous orders on the subject, it is hereby ordered as under:-

1. that the Additional Standing Counsel (s) shall file SLP's and all other pleadings and conduct litigation in the Supreme Court as per below mentioned distribution of work through and under the overall supervision of Mrs. Taruna. A. Prasad, Advocate-on-Record.
2. that the Additional Standing Counsel (s) shall ensure handing over of one set of files to Mrs. Taruna A. Prasad, Advocate-on-Record in respect of the cases pertaining to the departments allocated to them.
3. that Mrs. Taruna. A. Prasad, Advocate-on-Record shall file Vakalatnama in the Supreme Court in all matters/cases of Union Territory of Jammu & Kashmir and keep track of all cases assigned to the Additional Standing Counsels for proper and better management of litigation work.
4. that Mrs. Taruna. A. Prasad, Advocate-on-Record shall receive all notice (s) /order(s) /correspondence(s) from the Supreme Court on behalf of Union Territory of Jammu and Kashmir.

In view of the above arrangement, sanction is hereby accorded to the following distribution of work amongst Additional Standing Counsel (s) representing Union Territory of Jammu and Kashmir in the Supreme Court of India and Other Courts/Tribunals at New Delhi with immediate effect:-

S No.	Name of the Advocate	Departments Allocated
1.	Mr. G. M. Kawoosa, Additional Standing Counsel	UT Counsel before the Supreme Court, National Green Tribunal, and Delhi High Court in respect of following Departments - i. Information Technology Department ii. Cooperative Department iii. Animal/Sheep Husbandry Department iv. Science and Technology Department v. Department of Disaster Management Relief, Rehabilitation and Reconstruction vi. Industries and Commerce Department vii. Hospitality and Protocol Department viii. Planning Development and Monitoring Department. ix. Estates department. x. ARI and Training Department. xi. Tourism Department.
2.	Mrs. Shashi Juneja, Additional Standing Counsel	UT Counsel before the Supreme Court, National Green Tribunal, and Delhi High Court in respect of following Departments - i. Home Department ii. Finance Department iii. Information Department iv. Higher Education Department v. Jal Shakti Department. vi. Agriculture Production and Farmers Welfare Department vii. Forest Department viii. PW(R&B) Department. ix. Power Development Department x. Revenue Department xi. School Education Department xii. General Administration



		Department xiii. Department of Law, Justice and Parliamentary Affairs (All Constitutional Matters). xiv. Social Welfare Department xv. Election Department xvi. CM's /Lt. Governors Secretariat xvii. Rural Development Department xviii. Department of Food, Civil Supplies and Consumer Affairs xix. Horticulture Department xx. Department of Culture xxi. Department of Tribal Affairs. xxii. Department of Skill Development. xxiii. Services Selection Board. xxiv. Health and Medical Education Department xxv. Transport Department. xxvi. Labour and Employment Department xxvii. Housing and Urban Development Department xxviii. Any other Department
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That the Additional Standing Counsel (s) shall handover/take over the charge and shall exchange the case files/ briefs as per above distribution of work.

All the Law Officers shall inform about the advance list/daily proceedings of the cases to the Learned Advocate General Jammu and Kashmir and Secretary to Government Department of Law Justice and PA on daily basis.

By Order of the Lieutenant Governor.

Sd/-
 (Achal Sethi)
 Secretary to Government.

No: - LD (SC) 90/1-Law

Dated: - 19-02-2021

Copy to the:-

1. Learned Advocate General, J&K Jammu.

2. All Financial Commissioners.
3. Director General of Police, J&K Jammu.
4. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan.
5. All Principal Secretaries to Government.
6. Secretary General, Supreme Court of India, New Delhi.
7. Principal Resident Commissioner, J&K New Delhi.
8. All Commissioner/Secretaries to Government.
9. Principal Accountant General, J&K Jammu.
10. All Heads of Departments.
11. Director Information, J&K Jammu.
12. All Officers of the Department of Law, Justice and Parliamentary Affairs.
13. Mrs. Taruna A. Prasad, Advocate-on-Record, for J &K, Supreme Court of India, New Delhi.
14. Mr. G. M. Kawoosa, Additional Standing Counsel, Supreme Court of India.
15. Mrs. Shashi Juneja, Additional Standing Counsel, Supreme Court of India.
16. Private Secretary to Chief Secretary for information of the Chief Secretary.
17. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
18. Government Order file.
19. Concerned file.

Shafiq Hussain Mircha
Deputy Legal Remembrancer

19.02.2021